

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, *inter alia*, quashing of the purported invoice dated 14.12.2021 raised by Respondent No. 1 on the Petitioner and for refund of Rs.59,58,745/- wrongfully and illegally deducted by the Respondents.

Petitioner : DB Power Limited (DBPL)

Respondent : NTPC Vidyut Vyapaar Nigam Limited (NVVN) & Anr.

Date of Hearing : **15.9.2026**

Coram : Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vineet Tayal, Advocate, DBPL
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Harsha Rao, Advocate, GUVNL
Shri Robin Singh, Advocate, GUVNL
Shri M P Naik, GUVNL
Shri Matrugupta Mishra, Advocate, NVVN

Record of Proceedings

Due to a paucity of time, the matter could not be heard and was accordingly adjourned. However, the learned counsel for the Respondent, GUVNL, submitted that since an issue of jurisdiction has been raised, the matter may first be heard on the jurisdiction aspect. The learned counsel for the Respondent, NVVN, did not oppose the same. In response, the learned counsel for the Petitioner submitted that as the pleadings are already complete, the matter may be heard on both jurisdiction and merits together. Considering the submissions made by the learned counsels for the parties, the Commission indicated that the matter shall be heard on all issues together, including jurisdiction.

2. The matter will be listed for the hearing on **19.11.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

